हमारे बच्चों को बहका कर, गर्सत रास्ते पर से जाने की कोशिश कर रहा है। मेरी प्रार्थना है सभी पोलिटीकल पार्टीज़ से कि अब काश्मीर को राजनीति से ऊपर क्षेकर चखाना है। राजनीति उसमें बिल्कुल न खाए, ऐसी भावना हमको सारे देश में दिखानी दे. जिससे कि काश्मीर की समस्या को जल्दी हल कर सकें।

MESSAGE FROM THE LOK SABHA

The National Commission for Safai Karamcharis Bill, 1993

SECRETARY-GENERAL: Sir, I beg to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha :

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the National Commission for Safai Karamcharis Bill: 1993. as passed by Lok Sabha at its sitting held on the 16th August, 1993."

Sir, I lay a copy of the Bill on the Table of the Mouse.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) : Now, we will take up clarifications. ..

THE LEADER OF THE OPPOSITION (SHRI SIKANDER BAKHT) : Sir, the Business Advisory Committee had decided that the House would adjourn at 6 p.m. Now, it is 7.15 p.m. We should adjourn now.

SHRI VISHVJIT P. SINGH (Maharashtra) : Mr. Vice-Chairman, Sir, we have been waiting since the last so many days to seek clarifications on the statements made by the Law Minister on the orders of the Chief Election Commissioner, We should take it up. I would request the Leader of the Opposition. (*Interruptions*) I would make a request to the Leader of the Opposition. Kindly allow us to seek clarifications. We can adjourn after that.

SHRI SIKANDAR BAKHT: No. I am sorry.

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh) : Sir, it is already 7.15 p.m.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) : Malaviyaji, kindly sit down. I would like to point out that the Leader of the Opposition knows fully well that there was a decision in the Business Advisory Committee that the House should sit up to 6 p.m. and, if need be, the sitting of the House should he extended till the business is completed. Now, clarifications in respect of the Law Minister's statements is pending for the last two weeks. I have got with me here 27 names. (*Interruptions*) I am not going to call all the names. I will call one or two names from each party.

Lok Sabha

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): Sir, it is 7.15 p.m. now. Since morning, we have been sitting here.

SHRI SATYA PRAKASH MALAVIYA: Please take the sense of the House.

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesh): We cannot sit beyond 6 p.m. (Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) : I would like to take the sense of the House.

SHRI VISHVJIT P. SINGH: Mr. Vice-Chairman, Sir, I would appeal, through you, to the Leader of the Opposition. Let us not have opposition for the sake of opposition.

SHRI SIKANDER BAKHT : It is not that. I am sorry.

SHRI VISHVJIT P. SINGH : For the last so many days, we have been waiting.

अंधिकन्दर अख्त : सदर साडब, मैं समझा नहीं इनका कि अपोजिशन फोर द अपोजिशन सेक । यह कहां से ठा गया ? कहां से लाए ठाप यह दलील ? ... (श्वत्रधाम)

श्री विश्वजित पृथ्वीजित सिंह : मेरी बात मानिए । आज क्लैरिफिकेशन पूछने दीजिए । . . . (ज्यवधान)

SHRI SIKANDER BAKHT: It has nothing to do with 'opposition for the sake of opposition'—What is he talking? (*Intermotions*)

†[] Transliteration in Arabic Script.

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SHRI. JAGDISH PRASAD MATHUR: There is nothing to clarify in this now. (*Interruptions*).

भवा क्या है ? सवा सात हो चुका है ।

THE VICE-CHAIRMAN (SHRI V. NARA-YANASAMY) : I would take (he sense of the House. What is the sense of the House? I would like to know whether the House agrees that we should take up clarifications on the statements made by the hon. Minister of Law and Justice.

SHRI VISHVJIT P. SINGH: Yes.

SHRI SIKANDER BAKHT: No. (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE

BHARDWAJ): May I make a submission? (*Interruptions*) Members already know in what context this statement was made. Mathuvji knows it very well. He is a seniorMember of the House. Sir, what is there left now to be clarified in respect of the statement after the latest development? You can take the sense of the House. It is not necessary. You had already released Mr. Jagdish Tyller.

SHRI SIKANDER BAKHT: It is not finished as yet. The earlier order of the Chief Election Commissioner has only been modified. It is still there where it was. A couple of elections are taking place now. Many Members are interested in seeking clarifications on this- (*Interruptions*)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) : Most of the Members who are to seek clarifications are in the House now. (*Interruptions*)

SHRI H. R. BHARDWAJ : I have been waiting since morning. I am also a Member of this House. If you have to seek clarifications, why don' you seek them?

SHRI S. VIDUTHALAI VIRUMBI: Sir, we can take it up tomorrow.

THE VICE-CHAIRMAN (SHRI V. NARA-YANASAMY) : I cannot give guarantee. If the Members are not here, how can it be ? Now, what is die sense of theTiouse7'S'nould we take up the clarifications?

SHRI SIKANDER BAKHT : No.

SHRI SATYA PRAKASH MALAVIYA : You have already taken the sense of the House, Sir.

THE VICE-CHAIRMAN (SHRI V. NARA-YANASAMY): All right. The House is now adjourned to meet again tomorrow, at. 11 AM.

> The House then adjourned at tes nineteen minutes past seven of the clock til eleven of the clock on Tuesday, the 17th August 1993.